

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 312/MP/2015**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.

Date of hearing : 30.6.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Meenakshi Energy Private Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Deep Rao Palepa, Advocate, MEPL  
Shri Gautam Chawla, Advocate, MEPL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri M. Dev Sharma, Advocate, PGCIL  
Shri A.M. Pavgi, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner requested for three weeks time to file rejoinder to the reply filed by the respondent. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder, by 27.7.2016 with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 9.8.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**